

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No.833/98/2017

CORAM: SHRI B. S. V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 26.02.2018

NAME OF THE PARTIES: Prysmian Cavi E Sistemi

Vs

Ravin Cabled Ltd & Ors.

SECTION OF THE COMPANIES ACT: 98

ORDER

CP 833/98/2017

On the Petition filed by the Petitioner, the Respondent Counsel instead of filing full-fledged reply, it appears that they have only filed preliminary objection over maintainability of the application.

Looking at such preliminary objection, this Bench makes the observation since it is an application filed u/S 98 seeking direction for calling meeting, the Respondent side can file comprehensive reply instead of limiting itself to preliminary objection therefore, the Respondent side hereby is directed to file further objections, if any, on this application within 10 days hereof.

List this matter on 19.3.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)